CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH
LUCKNOW

Original Application No. 332/00537/2019
This the 16th day of December, 2019

Hon'ble Ms. Jasmine Ahmed, Member – J
Hon'ble Mr. Devendra Chaudhry, Member-A
N.N. Lal, son of Vishwanath Lal, Assistant Director (Retd.), National Academy of Customs, Indirect Taxes & Narcotics Zonal Campus Kanpur, r/o Surendranagar Ismailganj, Lucknow – 226016.

.... Applicant

By Advocate: In person.

VERSUS

1. Union of India, Through Secretary (Revenue), Ministry of Finance, Department of Revenue, North Block, New Delhi-1.

2. The Chairman, Central Board of Indirect Taxes & Customs (CBIC), Ministry (CBIC) of Finance, Deptt. of Revenue, North Block, New Delhi.

3. The Principal Chief Commissioner, CGST & Central Excise Zone, 7A, Ashok Marg, Lucknow.

.... Respondents

By Advocate: Sri Alok Trivedi

O R D E R (ORAL)

Delivered by:
Hon'ble Ms. Jasmine Ahmed, Member - J

Sri N.N. Lal, the applicant present in person.

2.   It is seen that on 22.10.2019, counsel for the respondents was directed to seek instructions in regard to fate of the representation of the applicant dated 17.08.2018. Today, on query, counsel for the respondents states that till date representation has not been decided by the respondents and is lying pending.

3.   The applicant in person states that this is second round of litigation and for seeking instructions also almost two months have passed and the representation is pending since 17.08.2018 which is almost 1 ½ years.

4. Taking into consideration that the representation is almost 1 ½ years old, respondents/competent authority in the respondents' department is directed to decide the representation of the applicant dated 17.08.2018 within a period of six weeks from today as per rules. It is made clear that nothing has been commented on the merit of the case.

5. With the above direction, O.A stands disposed of. There shall be no order as to costs.

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<tr><td>(Devendra Chaudhry)</td><td>(Jasmine Ahmed)</td></tr>
<tr><td>Member(A)</td><td>Member (J)</td></tr>
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